

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF
M/s VEESONS ENERGY SYSTEMS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	VEESONS ENERGY SYSTEMS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	04-October-1996
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Ministry of Corporate Affairs Registrar of Companies (RoC) - Chennai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U29113TN1996PTC036693
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE OF CORPORATE DEBTOR	C14/2, Industrial Estate, Thuvakudi, Trichirapalli – 620 015
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	19-June-2017
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	16-December-2017
8.	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	S.Srinivasan Insolvency Professional No. 188/87, 2 nd Floor, Evalappan Mansion, Habibullah Road, T Nagar, Chennai – 600 017 Reg. No. IBBI/IPA-002/IP-00125/2016-17/1180 E-mail ID: ssrini50@gmail.com
9.	LAST DATE FOR SUBMISSION OF CLAIMS	03-July-2017

Notice is hereby given that the National Company Law Tribunal – Chennai Bench has ordered the commencement of a corporate insolvency resolution process against M/s Veasons Energy Systems Private Limited on 19-June-2017.

The creditors of M/s Veasons Energy Systems Private Limited are hereby called upon to submit a proof of their claims on or before 03-July-2017 in the prescribed forms to the Interim Resolution Professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors (including workmen and employees) and statutory authorities may submit their proof of claims in person, by post or through electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Sd/-
Shri. S.Srinivasan
Insolvency Professional

Place : Chennai
Date : 22-June-2017